

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No.800/2018

New Delhi this the 6<sup>th</sup> day of March, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Yashwant Narayan Prajapati,  
Junior Engineer (E/M), (MES-510815)  
R/o Janaki Ganj, Meja Raod,  
Allahabad, UP-212303.

**Presently At:**

B-199, Top Floor, Gali No.2,  
Adarsh Nagar, Delhi-110033.

.....Applicant

(By Advocate: Shri Rajbir Singh. Shri Anoop Kumar Pandey & Ms.  
Chhaya)

Versus

- 1. Union of India  
Through Secretary,  
Ministry of Defence,  
CGO Complex, New Delhi.
- 2. The Engineer-in-Chief,  
Ministry of Defence,  
Army Headquarters,  
New Delhi.
- 3. The Chief Engineer,  
Northern Command,  
Udhampur,  
Jammu & Kashmir. ....Respondents

(By Advocate: Shri U. Srivastava)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J):**

Heard both sides.

- 2. Learned counsel for the applicants having noticed that the OA is filed by two applicants and that the subject matter of transfer is an individual cause of action, seeks leave of this Tribunal to withdraw the

2<sup>nd</sup> applicant from the OA and presses the OA only in respect of 1<sup>st</sup> applicant, i.e., Yashwant Narayan Prajapati. Accordingly, MA No.866/2018 for joining together is dismissed and the application is accepted only in respect of applicant No.1, i.e. Yashwant Narayan Prajapati. However, the 2<sup>nd</sup> applicant in the M.A. may avail his remedies, in accordance with law, if so advised.

3. The applicant is working as Junior Engineer at Delhi with the respondents and aggrieved by the action of the respondents in transferring him to Jammu. It is submitted that the applicant preferred representations against the said transfer to the respondents. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of, without going into the merits of the case, by directing the respondents to consider the representations of the applicant and to pass appropriate speaking and reasoned orders thereon, if not decided already, in accordance with law, within a period of four weeks from the date of receipt of a copy of this order. The respondents shall maintain status quo with regard to relieving of the applicant till his representation is decided.

5. Order by Dasti.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

cc.